

DISTRICT AND SESSIONS COURT, BHANDARA

CIRCULAR

No. B.16(1)/ 21 /1987, Bhandara, Date:- 30.11.2020

Read: 1. Letter of Hon'ble High Court bearing No. Insp-1/132/2020, dated 27/11/2020

2. Standard Operating Procedure (SOP) laid down by the Hon'ble High Court on 27/11/2020

Pursuant to the approved Standard Operating Procedure (SOP) of the Hon'ble High Court and in supersession to the earlier SOP and modifications therein vide Circulars issued time to time, in respect to the functioning of all the Courts in Bhandara District, the undersigned is pleased to issue following directions:-

JUDICIAL AND ADMINISTRATIVE WORK

1. All the Courts in the District shall start regular functioning with effect from 01/12/2020, in two shifts.

2. All the Courts in the District shall function in both shifts, in the timings mentioned below:

A) Court Working Hours : 11:00 a.m. to 01:30 p.m.

and 02:00 p.m. to 04:30 p.m.

B) Office Working Hours : 10:30 a.m. to 01:30 p.m.

and 02:00 p.m. to 05:00 p.m.

3. All the Courts in the District shall function with 100% presence of the Judicial Officers and the Staff in each shift.

4. In the first shift, preferably, the cases which are fixed for evidence and in the second shift, preferably, the cases which are fixed for Judgment, order or hearing of arguments may be taken up.

5. The Judicial Officers may not pass any adverse order owing to the absence of the advocates, parties, witnesses or accused persons.
6. Only those advocates, witnesses, accused persons and party-in-persons whose matters are listed on that day's board or whose presence required by the Court for any specific purpose like verification etc. will be permitted to have access in the Court building. No one should enter the Court halls unless their matter is called out and shall leave the Court premises as soon as hearing of their case / work is over.

SAFETY / PRECAUTIONARY MEASURES

1. All persons entering the Court premises shall compulsorily wear face mask covering the nose and mouth (including at the time of arguments or giving evidence) and shall also observe social / physical distancing norms as set out time to time by the Hon'ble High Court, Central Government and State Government regarding precautions to be taken to prevent the spread of COVID-19.
2. Persons who may have symptoms of COVID-19 shall not be permitted to enter the Court premises.
3. Bar Rooms, Bar Library shall remain open subject to adherence of all the safety norms. The Bar Associations shall observe all the safety norms and ensure sanitization of the Bar Rooms etc. It shall also be the responsibility of the concerned Bar Association to see that only those advocates whose matters are on board are coming to the Court and given access to the Bar Rooms.
4. It shall be the responsibility of the concerned Bar Association, in coordination with the Bar Council of Maharashtra and Goa, to ensure that due precautions are taken to avoid spread of COVID-19.

5. The Principal Heads of each establishment may take decision at their end about the entry and exit points of their respective Courts.
6. Shri P.S. Khune, District Judge-1 and Additional Sessions Judge, Bhandara and Shri N.K. Walke, Secretary, District Legal Services Authority, Bhandara are hereby nominated to oversee the arrangements vis-à-vis adherence of the safety norms, who shall carry out inspection on daily basis. Similarly, the Superintendent / Assistant Superintendent of Court establishments shall look after such arrangements in their respective Courts.
7. Office bearers of the Bar Council and Bar Associations may issue instructions to all their members to strictly abide by the safety norms.
8. If any advocates or litigants are found violating the above said guidelines, the Principal Head of the Establishment shall bring it to the notice of the respective Bar Associations under intimation to this Office for onward transmission to the Hon'ble High Court and the Bar Council of Maharashtra and Goa.
9. In case the situation owing to pandemic is worsened, the Principal Head of the Establishment may report to this Office for seeking necessary directions from the Hon'ble High Court.
10. This SOP shall remain in force until further orders.

All Principal Heads shall bring this Circular, letter of Hon'ble High Court and NEW SOP to the notice of Judicial Officers, Bar Associations and staff members of their respective establishment. Compliance be reported to the undersigned through e-mail only.



(Sanjay A. Deshmukh)
Principal District and Sessions Judge,
BHANDARA


End. No.B-16(1)/2232 /1987, Adm.

Copy submitted with compliments to the :-

- 1) District Judge-1 and Additional Sessions Judge, Bhandara.
- 2) District Judge-2 and Additional Sessions Judge, Bhandara.
- 3) Civil Judge, (Sr. Dn.), Fast Track Court, Bhandara.
- 4) Civil Judge, (Sr. Dn.), Bhandara.
- 5) Chief Judicial Magistrate, Bhandara.
- 6) Civil Judge, (Sr. Dn.), Link Court, Bhandara.
- 7) Jt./2nd/3rd Jt. Civil Judge, (Sr. Dn.), Bhandara.
- 8) Secretary, D.L.S.A., Bhandara.
- 9) C.J.J.D. Mohadi/Tumsar/Lakhani/Pauni/Lakhandur/Sakoli
- 10) Jt.C.J.J.D. Bhandara/Mohadi/Tumsar/Lakhani/Pauni
- 11) 2nd/3rd Jt.C.J.J.D. Bhandara.
- 12) District Government Pleader, Bhandara
- 13) President / Secretary, District Bar Association, Bhandara.
- 14) President/Secretary, Taluka Bar Association, Sakoli/Pauni/Tumsar/
Mohadi/Lakhandur/Lakhani.
- 15) P.A. to Principal District and Sessions Judge, Bhandara.
- 16) Supdt/Asstt. Supdt. (Adm./T.W/Insp./R.R.), District Court, Bhandara

for information and necessary action.

District Court, Bhandara.
Date : 30/11/2020.


Registrar,
District Court, Bhandara.
30/11/2020